

SEARCHED INDEXED

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1. Imphal Mr. Gao Jia-ho, 2000-08-01.

2. ~~Imphal Mr. Gao Jia-ho, 2000-08-01.~~

3. By resolution 100-05-10-05 of this assembly, the add's  
to-cll. 2 order dated 10-05-05 which have been  
passed by a Deich consisting of the following members,  
including members of the Legislative Council  
Members. The add's to 10-05-10-05 were passed by  
Division  
Sectary Deich, 10-05-10-05 Deich indicated in the  
application.

4. Add's to 10-05-10-05 is now received and  
transferred to the concerned.

W. L.

100-05-10-05

Bo

100-05-10-05

21.4.95

Shri M. M. V. I.C. Saksena - V.C.  
Shri M. B.C. V. C. Name - B.M.

on M. additional affidavit  
of Counsel for applicant. Adjudication

10.7.95

L. V.  
B.M.✓ 18-7-95

Hon'ble Mr. Justice B.C. Saksena - V.C.  
Hon'ble Mr. S. Das Gupta - A.M.

No one responded on behalf of the applicant when the case was called out.

We have gone through the pleadings on record. Through this O.A. the applicant has sought the following reliefs:

(a) The direction to respondents to prepare a seniority list of the applicant after counting the entire service from 17-7-1978 till date and to place the name of the applicant on the post of Cleaner at appropriate Sl.No. and also treat the applicant as promoted notionally on the post of Fireman, Grade - B and A and to give notional pay and seniority of the said posts.

A Counter Affidavit on behalf of the respondents was filed to which the applicant has not filed any Rejoinder.

From the material on records it appears that the applicant's services were terminated. Thereafter the termination was challenged by

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he has been paid the arrears of back wages and also subsequently has been granted promotions to the next higher posts.

Since the applicant does not seem to have preferred any representation against the seniority assigned to him the claim for any interference with the seniority position assigned to him is not made out.

The C.A. lacks merit and is accordingly dismissed.

*K.N.*  
A.H.

*For Sakseve*  
V.C.

*Opp. of application  
not preferred  
in any  
way  
2/18/95*  
*W.P. 1666 has filed  
for recall of  
Grair at 18.4.95  
2/18/95*